

## IN THE HIGH COURT OF BOMBAY AT GOA

## LD-VC-CW-396-2020

Sunil Deshpande ... Petitioner

Versus

State of Goa and Anr. ... Respondents

Mr. Gaurish Agni, Advocate for the petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Maria Correia,  
Additional Government Advocate for respondent Nos.1 and 2.

**Coram:- M. S. SONAK &**

**SMT. M. S. JAWALKAR, JJ.**

**Date:- 16<sup>th</sup> December, 2020.**

**P.C.:**

Heard Mr. Gaurish Agni, learned Counsel for the petitioner and Mr. D.J. Pangam, learned Advocate General appears alongwith Ms. Maria Correia, learned Additional Government Advocate for respondent Nos.1 and 2.

2. We post this matter on 19/01/2021.

3. Since, Mr. Agni, learned Counsel points out that there are already orders for refund made in favour of the petitioner, we

expect the respondents to look into this matter and explain their stand by next date.

4. Stand over to 19/01/2021.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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